

MR. SPEAKER: It is the House, which can take a decision; as Shri Desai put it, it is the Prime Minister, and it is for the Prime Minister and this House.

श्री मधु निमये : क्या इंटरप्रेटेशन का निर्णय बहुमत में होगा ?

MR. SPEAKER: I have heard you in the Chamber, outside the Chamber and now here. My only point is this: if you do not agree with the view expressed by him, the Prime Minister or this House, that is one position. The Privileges Committee could go into it only if you do not agree with what Shri Desai has said or Shri Desai does not agree with what Shri Madhu Limaye has said. Then the Committee will have to go into it.

SHRI S. M. BANERJEE (Kanpur): There is disagreement.

MR. SPEAKER: There is no disagreement. Both of them agree.

SHRI S. M. BANERJEE: It is a question of interpretation. Who is going to interpret it? Which interpretation is correct? That is the matter.

MR. SPEAKER: I am on my legs now. I wanted to give them a fair chance. I told them also that this was my opinion. I said so in the Chamber also. Whatever it was, I thought it was my duty, sitting in the Chair, to give them a chance to place it before the whole House so that they will have a chance, and the Deputy Prime Minister also could clarify the whole case. I have given them the chance. You may agree with each other's point of view or not. There is no privilege as such to be referred to the Committee. Therefore, it is closed.

12.47 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF INDIAN STATISTICAL INSTITUTE

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): I beg to lay on the Table a copy of the Annual Report of the Indian Statistical Institute, Calcutta, for the year 1966-67. [Placed in Library. See No. LT-1396/68].

GOVERNMENT RESOLUTION ON NATIONAL POLICY ON EDUCATION

शिक्षा मंत्रालय में राज्य मंत्री (श्री भागवत झा झाजाह) : मैं श्री त्रिगुणसेन की तरफ से शिक्षा सम्बन्धी राष्ट्रीय नीति के बारे में दिनांक 24 जुलाई, 1968 के सरकारी संकल्प संख्या एक 30-60-67 प्राई० यू० की एक प्रति सभा पटल पर रखता हूँ ।

[Placed in Library. See No. LT-1397/68].

NOTIFICATIONS UNDER NAVY ACT

THE DEPUTY MINISTER OF THE MINISTRY OF DEFENCE (SHRI M. R. KRISHNA):

- (1) I beg to re-lay on the Table a copy each of the following Notifications under section 185 of the Navy Act, 1957:—
  - (i) The Navy (Discipline and Miscellaneous Provisions) (Amendment) Regulations, 1968, published in Notification No. S.R.O. 3-E in Gazette of India dated the 30th March, 1968.
  - (ii) The Naval Ceremonial, Conditions of Service and Miscellaneous (Second Am-

[Shri M. R. MASANI]

endment) Regulations, 1968, published in Notification No. S.R.O. 4-E in Gazette of India dated the 30th March, 1968.

[Placed in Library. See No. LT-874/68].

(iii) The Naval Ceremonial, Conditions of Service and Miscellaneous (Third Amendment) Regulations, 1968, published in Notification No. S.R.O. 5-E in Gazette of India dated the 19th April, 1968. [Placed in Library. See No. LT-1108/68].

(2) to lay on the Table a copy of the Navy (Discipline and Miscellaneous Provisions) (Second Amendment) Regulations, 1968, published in Notification No. S.R.O. 8-E in Gazette of India dated the 8th July, 1968, under section 185 of the Navy Act, 1957 (Hindi and English versions) [Placed in Library. See No. LT-1398/68].

WHITE PAPER No. XIV *re* GOVERNMENTS OF INDIA AND CHINA

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): I beg to lay on the Table a copy of the White Paper No. XIV containing Notes, Memoranda and Letters exchanged between the Governments of India and China between February, 1967, to April 1968. [Placed in Library. See No. LT-1393/68].

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTY-SECOND REPORT

SHRI KHADILKAR (Khed): I present the Thirty-second Report of

the Committee on Private Members' Bills and Resolutions.

12.49 hrs.

PETITION RE INTRODUCTION OF FIRST POINT SALES-TAX IN DELHI

SHRI JYOTIRMOY BASU (Diamond Harbour): I beg to present a petition from Shri Mahabir Parshad Gupta, Delhi, and others regarding the introduction of First Point Sale Tax in Delhi.

12.49½ hrs.

BUSINESS ADVISORY COMMITTEE  
NINETEENTH REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH): I have to make a statement before placing this motion, because, yesterday, the consensus on the Gold Control Bill was that it should be referred to the Select Committee; it is a Bill replacing the ordinance. Therefore, I wrote a letter to you. Subject to that, I move:

"That this House agrees with the Nineteenth Report of the Business Advisory Committee presented to the House on the 23rd July, 1968."

MR. SPEAKER: Then you will have to increase the time.

DR. RAM SUBHAG SINGH: We will agree to that.

श्री कंबर लाल गुप्त (दिल्ली सदर) :  
प्रधी मंत्री नहोदय ने कहा है कि गोल्ड बिल को सिलेक्ट कमेटी को रेफर नहीं किया जायगा। हम इस बात में उन से सहमत नहीं हैं और हम